



Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Jammu.

Notification

Jammu, the 1st April, 2016

SRO 119 .- In exercise of the powers conferred by section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat. 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of tolls leviable under the said Act, 6000 sq.ft (six thousand square feet) of marble to be imported into the State by Jamia Islamia Arabia, Reyazul-Uloom & Jamia Reyazus-Salihah, Reyaz Nagar Near Darhali Bridge, Rajouri, J&K for the construction of Jamia Masjid, Reaz-ul-Aloom, Rajouri subject to the condition that the management undertakes that goods so imported are exclusively meant for the aforesaid purpose.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

Commissioner/Secretary to Government
Finance Department

No. ET/Estt/129/2015

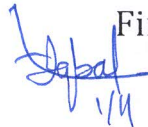
Dated: 01-04-2016

Copy to the:-

1. Commissioner/Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Commissioner, Commercial Taxes Department, J&K, Jammu.
3. Excise Commissioner, J&K, Jammu.
4. Deputy Excise Commissioner, Toll Post Lakhanpur.
5. Private Secretary to Chief Secretary.
6. Private Secretary to Commissioner/Secretary, Finance.
7. Chariman-cum-Administrator, Jamia Islamia Arabia, Reyazul-Uloom & Jamia Reyazus-Salihah, Reyaz Nagar Near Darhali Bridge, Rajouri, J&K.
8. Stock file/Incharge website, Finance


(Bharat Singh)KAS

Additional Secretary to Government
Finance Department


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